Prime Minister, late Pt. Jawaharlal Nehru, till the present Prime Minister, Shri A.B. Vaipavee, their demands and miseries. Sucessive Central Governments had announced comprehensive packages for permanent settlement of these refugees of 1947, who left behind their precious lands, immovable property, houses and moveable assets, in PoK. But, till date, neither these lakhs of displaced people have been compensated monetarily, nor any other land or house has been allotted to them, nor any other aiternative concession like reservation in higher education or technical education or reservation in Government service or any other service, has been extended to these people by the State Government or the Central Government. would, therefore, urge upon the Government to approve a comprehensive package for settlement of the displaced persons of 1947, at the earliest. Otherwise, these deprived and disappointed persons would feel that all their ills are due to their being denied justice. The undercurrent of simmering discontent among the refugees of 1947 from PoK could well lead to an agitational path, which could add to the unprecedented law and order problems in the acute militant-ridden State of Jammu and Kashmir. Thank VOU.

Creation of Irrigation and agricultural facilities in Orissa

SHRIMATI SUSHREE DEVI (Orissa): Mr. Chairman, Sir. my Special Mention relates to the creation of more irrigation and agricultural facilities in Orissa. With a population of of 367.07 lakhs, and an area of 3.6 per cent of the total area of our country. Orissa is one of the poorest and backward States of our country. Afflicted with drought and other natural calamities, one after the other, it has suffered the maximum. Aariculture is the mainstay of the State's economy. But irrigation and agricultural facilities are non-existent. Eight districts of the State in the KBK zone are drought-prone and are the poorest regions of the country, where 72 per cent of the families live below the poverty line, which is a cause for grave concern. All ad hoc approaches have failed to yield any tangible results. The Scheduled Castes and the Scheduled Tribes constitute 38.41 per cent of the State population, and their uplift is the main concern of the State. In the absence of adequate irrigation facilities, agriculture is dependent on rains. There is, therefore, an immediate need for creating and augmenting the existing irrigation resources by implementing schemes such as the Indira Lift Irrigation Scheme' for irrigation of drought areas, which has been successfully tried in Andhra Pradesh. Afforestation of the wasteland is another primary need of the State. Paucity of resources is the main

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handicap for the development of the State. To meet the ends of justice, I would like to reiterate our party's demand that the State should be included in the Special Category States. Thank You.

Alleged shipment of explosives from South Africa to Kandla

SHRI MOTILAL VORA (Chhattisgarh): Mr. Chairman, Sir, my Special Mention is on the explosives shipped from South Africa to Kandla. At the behest of Dubai-based don, Ayub Memon, a conspiracy was hatched in South Africa to offload a large quantity of high quality explosives at the Kandla Port. For this purpose, a logistical support of Rs.25 lakhs was arranged by a Dubai firm run by Dawood's brother.

The terrorist hardware, sent in containers, was shipped from South Africa and was supposed to reach a godown at Kandla Port. This has appeared in The Pioneer dated 12.5.2002. I would like to know whether the Ministry of Home Affairs is aware of the conspiracy to create a disturbance in Gujarat, where people are unsafe for the last two months on account of a large number of killings of men, women and children. Thank you.

Crash of Mig Planes

SHRI SURESH KALMAD! (Maharashtra): Mr. Chairman, Sir, MIG crashes are continuing and unabated. After the crash of MIG-21 in a civilian area of Jalandhar which killed eight people and injured 20 people on 3⁵⁰ May, 2002 the flight safety records of this fighter aircraft is no longer a military concern alone. It is very much a public issue now. During the last five years, over 100 crashes have taken place killing more than 50 pilots. Cutting across party lines, over 130 Members of Parliament submitted a petition to the Prime Minister and the Defence Minister expressing their But to no avail. This matter had come up in Parliament and concern. before the Standing Committee on Defence many times. Various courts of enquiry as well as the IAF have stated that the cause of these accidents is non-procurement of the Advanced Jet Trainer. The Defence Minister had committed on the floor of the House that the whole process would be completed by December, 2000. The deadline is over, but the AJT is nowhere in sight. What is the cause of this delay? The Air Force and the country would like to know how many more aircraft must crash and how many more pilots must die before we have the promised AJT in place? The C&AG has severely criticised the successive Governments for the loss of